

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 202**

**IA.2863/ND/2020 (IB)-613(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

State Bank of India

**....Applicant**

Vs.

Shri Lal Mahal Ltd

**....Respondent**

**Order delivered on 27.08.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

**PRESENTS:**

For the Applicant : Mr. Ankur Mittal, Adv.

For the Respondent : Mr. Krishnendu Dutta, Adv.

**ORDER**

Due to the mistake of the Court Officer, the matter is wrongly listed today. As per the order dated 30<sup>th</sup> July 2020, the next date of hearing is mentioned as 28<sup>th</sup> August 2020. Mr. Mittal appearing for applicant and Mr. Dutta appearing for Corporate Debtor requests to be listed as per order. List on 28.08.2020 at 3:00 P.M.

**Sd/-**

**HEMANT KUMAR SARANGI  
MEMBER (T)**

**Sd/-**

**DR. DEEPTI MUKESH  
MEMBER (J)**

